

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-106

Appeal No - 166/252/ND/2020

C.A No-147/2021

IN THE MATTER OF:

M/s Ahuja Hospitality Pvt Ltd

V/s

RoC

...Applicant

...Respondent

SECTION

U/s 252

Order delivered on 08.04.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

Adv. Deepak Anand and Adv. Vipul Agrawal, Standing Counsel on behalf of
Income Tax Department from Puneet Rai,

ORDER

By filing this application CA 147/2021, the applicant has prayed for early listing of Company Appeal 166/2021 and also prayed to de-freeze the bank account of the Applicant.

Heard the Learned Counsel appearing for the applicant and perused the averments made in the application. The office informed that the Company Appeal is fixed for hearing on 27/04/2021, therefore, there is no need to prepone the date.

Accordingly, this prayer of the applicant for early listing of that appeal is hereby rejected. So far as the de-frozen bank account of the applicant is concerned, since the company is no more in existence, at this stage we are not inclined to pass any interim relief.



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Accordingly, the prayer to grant an interim direction to de-freeze the bank account of the applicant is hereby rejected.

With this the present application stands dismissed.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)